

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 558/1995
M.A. NO. 2655/1995
M.A. NO. 224/1996

New Delhi this the 27th day of February, 1996.

HON'BLE SHRI JUSTICE P.K.SHYAMSUNDAR, ACT. CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Balwan Singh S/O Jogi Ram,
R/O A-6/94 DDA Flat,
Paschim Vihar, New Delhi.
2. Smt. Asha W/O Ramesh,
E-250, Ranjeet Nagar,
New Delhi.
3. Rajender Singh S/O Ramdia,
A-11, Yadav Nagar,
Delhi.42.
4. Karambir Singh S/O Rati Ram,
V.P.C. Sandal Kalan,
Distt. Sonepat (Haryana).
5. Vikram Singh Rawat S/O
Sadho Singh Rawat,
Q.No. C-2/58 Lodhi Colony,
New Delhi-3.
6. Ghanshyam Singh S/O Lal Pratap Singh,
D-4, Safdarjung Railway Station,
Near Moti Bagh, Delhi.
7. Gotam Karmakar,
37/437, R.K.Ashram Marg,
New Delhi.
8. Ishwer Dass S/O Jagdish Chand,
18/99 East Moti Bagh,
Gali No.8, Sarai Rohilla,
Delhi-110007.
9. Ram Kishan S/O Ram Raj,
B-1/40, Kali Bari Marg,
New Delhi-110001.
10. Aditya Kumar Juyal S/O
Ramesh Chand Juyal,
B-162, Ayur Vigyan Nagar,
New Delhi-110049.
11. Rakesh,
G-143, Naraji Nagar,
New Delhi.
12. Praveen Kumar Verma S/O
Vasu Dev Verma,
12-A/59, Gali No.2,
Vijay Mohalla,
Naujpur, Delhi-53.

(By Shri T. C. Aggarwal, Advocate)

-VERSUS-

1. Secretary,
Department of Personnel &
Training, North Block,
New Delhi.
2. Director General,
Doordarshan, Mandi House,
New Delhi.
3. Director,
Delhi Doordarshan Kendra,
Akashvani Bhawan,
New Delhi. ... Respondents

(By Shri B. Lall, Advocate)

ORDER (ORAL)

Shri Justice P. K. Shyamsundar —

Both sides agree that this case is covered by an earlier judgment of this Tribunal in L.A. No. 1696/95 - Kiran Kishore & Anr. vs. Union of India & Anr., disposed of on 13.11.1995. In that view of the matter, following the said judgment, we allow this application and pass the following order -

The applicants will be entitled to the benefit of the scheme (Annexure A-1) and that their termination will be only in accordance with law and more particularly with reference to the provisions of the above scheme. We also quash the order of termination and accordingly direct the respondents to take the applicants back to duty within one month from the date of receipt of this order. There will be no order regarding back wages in the circumstances of the case. We may in this connection also mention that in case of subsequent termination of applicants' services not being in accordance with law, it will be open for them to challenge the same in appropriate proceedings.

2. With these directions, the C.R. is finally disposed of. No order as to costs.

kp
(K. Muthukumar)

Member (A)

P. Le Shyamsundar
(P. K. Shyamsundar)
Acting Chairman

/as/